(e) to (g) As per latest statistics published by NCRB, the details of jail breaks and number of escapes from the jail during the years 2006 to 2008 is given as under:—

	20	2006		2007		2008	
	All India	Rajasthan	All India	Rajasthan	All India	Rajasthan	
Number of jail breaks	6	0	6	1	11	8	
Number of escaped prisoners	592	41	616	43	913	66	

Data relating to reasons for jail breaks or for prisoners escape from jails are not maintained centrally.

As per the latest statistics published by NCRB, the details of sanctioned and actual strength of prison staff in the country and in Rajasthan at the end of 2008 is given as under:—

	Sanctioned Strength of prison staff	Actual strength	Vacancies	
All India	68920	49250	19670	
Rajasthan	2911	2009	2	

US in solidarity with India on terrorism

- 3198. SHRIMATI T. RATNA BAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether US stands in solidarity with all of India in eradicating terrorism; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Government pursues a multi-dimensional approach to combat terrorism, which *inter alia* includes, international cooperation to combat terrorism, The Government of India and the Government of USA has signed Counter Terrorism Initiative on 23.7.2010. The India-US Counter Terrorism Cooperation Initiative seeks to further enhance the cooperation between two countries in Counter Terrorism as an important element of their bilateral strategic partnership. The initiative, *inter-alia*, provides for strengthening capabilities to effectively combat terrorism.

Separate State to be carved out of Manipur

3199. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of any demand submitted by the Manipuri Nagas for a separate State to be carved out of Manipur;
 - (b) whether their demand is under active consideration of Government; and
 - (c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c) Do not arise.

Fresh visa guidelines

3200. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has issued fresh visa guidelines allowing jobs for only highly skilled and salaried foreign national;
- (b) whether Government has received representations from the power companies to allow Chinese workers to continue working here for projects that are being installed by Chinese manufacturers;
- (c) how does Government plan to address this problem in the long term in cases where overseas companies are responsible for testing and evaluation of equipment; and
- (d) the number of under skilled workers who were present in India on the date of the said notification?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The guidelines on Employment Visa have been reviewed by the Government with a view to ensure that Employment Visa is granted only for highly skilled and/or qualified personnel. It has been decided that a foreign national being sponsored for an Employment Visa in any sector should draw a salary in excess of US\$ 25,000 per annum. However, this condition of annual floor limit on income will not apply to: (a) Ethnic cooks, (b) Language teachers (other than English language teachers)/translators and (c) Staff working for the concerned Embassy/High Commission in India.

(b) to (d) A separate visa regime, labelled as Project ('P') visa within the Employment Visa chapter, has been introduced for foreign nationals coming to India for execution of projects in the power and steel sectors. In case of those who are already in the country and working on projects on Employment Visa can get extension on their Employment Visa subject to the fulfilment of the conditions. Foreign experts/specialists on a visit of short duration in connection with an ongoing project with the objective of monitoring the progress of work, conducting meetings with Indian customers and/or to provide technical guidance can obtain a Business Visa